

ITEM NO.16

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).12863/2023

(Arising out of impugned final judgment and order dated 22-09-2023 in WPCRL No.2408/2023 passed by the High Court of Delhi at New Delhi)

RAM KISHOR ARORA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.206170/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.206167/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.206168/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vikas Pahwa, Sr. Adv.
Mr. R.K. Handoo, Adv.
Mr. Yoginder Handoo, AOR
Mr. Siddharth Bhatli, Adv.
Mr. Aditya Chaudhary, Adv.
Mr. Ashwin Kataria, Adv.
Mr. Nishaank Mattoo, Adv.
Mr. Garvit Solanki, Adv.
Mr. Abhishek Pati, Adv.
Mr. Hirday Virdi, Adv.
Mr. Siddharth Singh, Adv.
Mr. Yatin Dev, Adv.
Ms. Lashita Dhingra, Adv.
Ms. Khyati Jain, Adv.
Ms. Medha Gaur, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Annam Venkatsh, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Vivek Gurnani, Adv.
Ms. Manisha Dubey, Adv.
Mr. Gaurav Saini, Adv.

Mr. Mukesh Kumar Maroria, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Arguments heard.

Judgment reserved.

**(SATISH KUMAR YADAV)
DEPUTY REGISTRAR**

**(BEENA JOLLY)
COURT MASTER (NSH)**

Act/Book cited:

- 1. The Prevention of Money Laundering Act, 2002**